

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.61/(MAH)/2011
CA No.



CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE PARTIES: Shri Madhukant S. Gupta
V/s.
M/s. Bombay Cranes Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Chin Mayee Ghay	Advocate for Petitioner	
2.	Shardul Singh	Advocate for Respondent No. 1 to 7	

Order

C.P. No. 61/397-398/CLB/MAH/2011

1. An adjournment is sought by the Petitioner. Adjournment granted.
2. By consent C.P. now listed for final hearing on 22.11.2016
3. Duly communicated to both the sides.

Dated: 23.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)